गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : भारत में 4,91,447 व्यक्तियों को और भारत से बाहर 5,234 व्यक्तियों को भारतीय नागरिकता प्रदान की गई थी। भारत में पंजीकृत व्यक्तियों में से अधिकांश पाकिस्तान से आये हुए शरणार्थी हैं और शेष अफ्रीका के देशों, बर्मा, सिलोन, मलाया तथा पश्चिमी एशिया के देशों से आए थे। प्रत्येक देश के बारे में संख्या उपलब्ध नहीं है, क्योंकि कोई अलग रिकार्ड नहीं रखे जाते।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): 4,91,447 persons were granted Indian citizenship in India and 5,234 outside India. The bulk of those registered in India are displaced persons from Pakistan and the remaining came from African countries, Burma, Ceylon, Malaya and West Asian countries. Figures in respect of each country are not available as no separate records are maintained.]

पाकिस्तानी राष्ट्रिकों का अवैध प्रवेश

568. **श्री राम सहाय** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि भारत में पाकिस्तानी राष्ट्रिकों के नाजायज तरीके से भारत में घुस आने के मामलों का फैसला करने के लिये वर्ष 1965–66 में 9 स्पेशल ट्रिब्यूनल नियुक्त किये जाने के बावजूद ऐसे 4,555 मामले अब भी बकाया पड़े रहने के क्या कारण हैं ?

†[CASES OF ILLEGAL ENTRY OF PAK NATIONALS

568. SHRI RAM SAHAI: Will the Minister of HOME AFFAIRS be pleased to state the reason for which 4,555 cases of illegal entry of Pakistani nationals into India are still pending in spite of the fact that 9 special tribunals were appointed in the year 1965-66 to decide such cases?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : ये 4,555 मामले दिसम्बर, 1966 के अन्त में आसाम में ट्रिब्यूनलों के सामने बकाया पड़े थे। किन्तु जून, 1967 के अन्त में ट्रिब्यूनल के सामने ऐसे मामलों की संख्या 3,743 थी। एक महीने से दूसरे महीने में संख्या भिन्न होती है। इसका कारण यह है कि पुराने मामलों के निपटाये जाने पर भी नए मामले लगातार दर्ज होते रहते हैं।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): These 4,555 cases were pending before the Tribunals in Assam at the end of December, 1966. The number of such cases pending before the Tribunals at the end of June, 1967, was, however, 3743. The number varies from month to month. This is because fresh cases continue to be filed even though old cases are disposed of.]

569. [*Transferred to the 14th August, 1967.*]

RESEARCH LABORATORIES IN MADHYA PRADESH

570. SHRI K. C. BAGHEL: Will the Minister of EDUCATION be pleased to state:

(a) whether any Research Laboratories were set up by the Government of India in Madhya Pradesh during the Third Five Year Plan period; and

(b) if so, what is the quantum of assistance given by Government for this purpose during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (PROF. SHER SINGH): (a) and (b) The information is being collected and will be laid on the Table of the House.

† [ ] English translation.